

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. C.P.(IB)-128(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

NAME OF THE PARTIES: - Union Bank of India Limited

V/s.

Jyoti Ashok Jindal

Section: 95(1) of Insolvency and Bankruptcy Code,2016.

ORDER

Adv. Karan Thackrey appeared for the Financial Creditor. None has appeared for the Respondent/Personal Guarantor. Reply on behalf of the Personal Guarantor has not been filed. Registry is directed to issue notice to the Respondent/Personal Guarantor directing him to file reply/objections against the RP report within a period of three weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **27.08.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

SUSHIL

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)